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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~NEW DELHI~~  
NEW BOMBAY BENCH

O.A. No. 183 198 9  
~~1830000~~

DATE OF DECISION 28.3.1989

Shri Kishor G. Bawse Petitioner

Applicant in person. Advocate for the Petitioner(s)

Versus  
Railway

1. The Secretary to Ministry, New Delhi
2. Railway Recruitment Board, Respondent  
Bombay Central, Bombay.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B. Mujumdar, Member (J)

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.183/89

Shri Kishor Gangadhr Rao Bawse,  
R/o Pan Kanhergaon,  
Tq.Hingoli,  
Dist: Parbhani.

.. Applicant

V/s.

1. The Secretary  
to Railway Ministry,  
Rail Bhavan,  
New Delhi.
2. Railway Recruitment Board,  
Ministry of Railways  
through its Chairman,  
Divisional Office Compound,  
Bombay Central,  
Bombay.

.. Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar  
Hon'ble Member(A), Shri M.Y.Priolkar

ORAL JUDGMENT:-

Dated: 28.3.1989

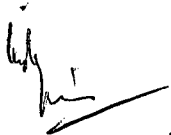
{PER: Shri M.B.Mujumdar, Member(J)}

Having passed in the written examination conducted by the Railway Service Commission (Railway Recruitment Board) for the post of Clerk Grade-I, held on 8.6.1980, the applicant was called for interview at Nagpur on 23.2.1981. The applicant was interviewed on that date. However, he was not informed about the result of his selection and hence he addressed a letter dated 25.2.1988 to the Prime Minister. The Prime Minister's Office forwarded that letter for appropriate action to the Ministry of Railways. Ultimately by letter dated 9.9.1987 the Railway Recruitment Board informed the applicant that selection of the category No.26 for which the applicant had appeared had been finalised long back

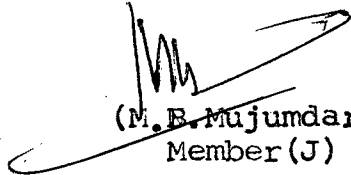
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and successful candidates had already been advised of their recommendation to the concerned Railway. It is clear from this letter that the applicant was not successful. In view of this position we find no merit in this application which is filed for directing the respondents to appoint him as Clerk Grade-I. Hence we reject the application summarily under Section 19(3) of the Administrative Tribunals Act, 1985.



(M.Y. Priolkar)  
Member (A)



(M.B. Mujumdar)  
Member (J)